

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 31
(To be answered on the 2nd February 2017)**

OPERATION OF FLIGHTS BY AIRLINES

31. SHRIMATI PRATYUSHA RAJESHWARI SINGH

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has made it mandatory for the airlines including private airlines to operate fifty per cent of their flights to certain areas of the country;
- (b) if so, the details thereof;
- (c) whether all the airlines are complying with orders of the Government in this regard; and
- (d) if so, the details thereof and if not, the action taken by the Government against such airlines?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) and (b): Government has laid down Route Dispersal Guidelines (RDGs), with a view to achieving better regulation of air transport services of different regions in the country. Under the provision of the RDGs, anyone who operates scheduled air transport service on one or more of the routes under Category-I route, will deploy on routes in Category-III, at least 50% of the capacity he deploys on routes in Category-I.

(c) and (d): All the scheduled domestic airlines were found in compliance to the guidelines except Go Air during the month of October & November 2016 due to shortfall in Category IIA routes. Go Air has been asked to compensate the shortfall of Category-IIA during December 2016 & January 2017 in addition to complying with the RDGs requirements of these two months.
